

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R. A. No. 236/1999  
O. A. No. 1667/1995

New Delhi dated this the 15th day of March, 2002.

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HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

1. Dinesh Kumar  
H. No. 609, Kamla Nehru Nagar,  
Ghaziabad (U.P.)
2. Vinod Kumar  
SE-279, Shashtri Nagar,  
Ghaziabad (U.P.)
3. Nebhu Singh
4. Subhash Chand
5. Pramod Kumar
6. Beer Singh
7. Omveer Singh
8. Hukum Singh
9. Nepal Singh
10. Narender Kumar
11. Raju Chauhan

... APPLICANTS

(By Advocate: Sh. S.K. Gupta)

VERSUS

1. Union of India, through  
The Chairman, Central Board  
of Direct Taxes, Deptt. of  
Revenue, Ministry of Finance  
North Block,  
New Delhi-110001.
2. The Chief Commissioner of  
Income Tax, Civil Lines,  
Kanpur.
3. The Deputy Commissioner,  
Income Tax,  
Ghaziabad (U.P.)

4. Director of Canteen,  
Department of Personnel &  
Training, Shastri Bhawan,  
New Delhi-110001. ... RESPONDENTS

(By Advocate: Sh. V. P. Uppal)

(A9)

ORDER(ORAL)

S.R. ADIGE, V.C. (A)

Heard both sides on RA-236/99 seeking review of the Tribunal's order dated 10.9.99 in O.A. No. 1667/95.

1. Our attention has been invited to Allahabad High Court's order dated 18.4.2001 in CMWF No. 544793 of 1999 dismissing the challenge to the Tribunal's aforesaid order dated 10.9.1999 in OA-1667 of 1995.

2. Shri S.K.Gupta has contended that the Allahabad High Court had no jurisdiction to entertain the appeal against the aforesaid order dated 10.9.99, and it is only the Delhi High Court which has jurisdiction in this matter.

3. We have considered these submissions carefully but in the light of the aforesaid order of the Allahabad High Court dated 18.4.2001, we reject the R.A.

*Kuldeep Singh*  
(KULDIP SINGH)  
MEMBER (J)

*S.R. Adige*  
(S. R. ADIGE)  
VICE CHAIRMAN(A)

RB.